Mumbai scores lowest in SSC supp exam

FPJ News Service
MUMBAI

The Maharashtra State Board of Secondary and Higher Secondary Education (MSBSHSE) on Tuesday declared the results of the SSC (Class 10) June-July 2026 supplementary examination, with the overall pass percentage standing at 29.53%, marking a decline from previous years.

According to the Board, 52,880 students had registered for the examination, while 51,313 appeared and 15,157 passed. The supplementary examination was conducted between June 16 and June 30 across the state's nine divisional boards.

The Nashik division recorded the highest pass percentage at 41.45%, followed by Nagpur (39.42%), Latur (34.55%) and Chhatrapati Sambhajinagar (34.27%). The Konkan division registered the lowest pass percentage at 12.26%, while Mumbai recorded 17.73%.

MHADA plans Miyawaki forests

Mumbai: The Maharashtra Housing and Area Development Authority (MHADA) will develop dense Miyawaki forests on suitable land parcels in the Mumbai Metropolitan Region and geo-tag every tree planted under its Van Mahotsav campaign for monitoring. MHADA aims to plant one lakh trees across the state this year through its regional housing boards. The Mumbai Board has set a target of 4,000 trees and planted around 500 so far. At MHADA's Bandra (East) headquarters, vice-president and CEO Sanjeev Jaiswal inaugurated the drive by planting 30 Golden Shower trees, each around 3.5 years old, with the Panchamahabhute Foundation.

HC ordered market closure due to traffic mess

Fish market dispute: Resident faces attack

Avadhut Kharade
MUMBAI

A 35-year-old private company employee, Raj Ramchandra Pawar, was allegedly assaulted at his home in Swarajya Co-operative Housing Society on Senapati Bapat Marg, Dadar, following a long-running dispute over roadside fish vending outside the building.

Residents had collectively approached the authorities and pursued legal action, alleging that the fish market caused traffic congestion, unhygienic conditions, public inconvenience and safety risks. The dispute culminated in a Bombay High Court order directing licensed vendors to stop operating outside the society and move to a temporary location.

According to the FIR, Pawar received a call around 12.15am on July 12 from a man questioning him about the complaint against the vendors. Pawar said the society had filed it collectively, after which the caller allegedly abused him, threatened to kill him and asked him to come downstairs.

THE CASE

In January, the Bombay High Court ordered the temporary relocation of 37 licensed fish vendors from Senapati Bapat Marg to Block 3 of the redeveloped Mahatma Jyotirao Phule Market, formerly Crawford Market. The order marked a major development in the decade-long legal and civic dispute, seeking to address residents' concerns while providing the vendors an alternative site.

Soon afterwards, Kalpesh Parulekar, Vinayak Kalelkar and Shubham Gupta allegedly banged on Pawar's door, forced their way inside and assaulted him with fists and kicks. Pawar and his wife raised an alarm, prompting neighbours to emerge, following which the trio fled. Pawar then called the police emergency helpline.

After officers arrived and Pawar came downstairs, Franky Sebastian Saldanha allegedly rushed towards him, abused him and issued death threats. Police detained Saldanha and Kalelkar at the scene and later recorded Pawar's complaint.

Dadar police registered a case against Parulekar, Kalelkar, Gupta and Saldanha under relevant Bharatiya Nyaya Sanhita provisions. Further investigation is underway.

Plan to seal track gaps

FPJ News Service
MUMBAI

In a major push to improve railway safety, the Mumbai Railway Vikas Corporation (MRVC), Railway Protection Force (RPF) and the open line department have decided to seal all remaining gaps in the railway boundary wall between Churchgate and Virar.

The move comes after a joint inspection identified 77 vulnerable locations that have become easy access points for trespassers, leading to fatal runover incidents. Once completed, the project is expected to enhance overall railway safety and discourage risky track crossings that continue to claim lives every year.

Out of the 77 locations identified during the inspection, boundary gaps at 50 locations have already been sealed. Work to close the remaining 27 gaps has now been planned. Railway officials said these locations are known for frequent trespassing, with commuters often crossing tracks through broken or missing sections.

After Moshi, height cap for city's landfills

Several other measures ordered

Shefali Parab-Pandit
MUMBAI

Following the fatal incident at the Moshi dumping ground in Pune, the BMC has ordered stricter safety measures at all landfill, biomining and solid waste management project sites.

Additional municipal commissioner Dr Vipin Sharma, during a virtual review, directed officials to ensure waste heaps remain within prescribed height limits, restrict entry to authorised personnel and maintain visitor records.

He ordered immediate stability audits of sheds, workshops, maintenance containers and other structures at dumping grounds. With the monsoon underway, officials must also comprehensively inspect stormwater drains and surface drainage systems.

Reviewing biomining operations at Kanjurmarg, Deonar and Mulund, Sharma instructed officials to follow safe excavation practices, identify unstable zones and install adequate barricades in vulnerable areas.

He also directed officials to assess fire and methane gas risks at the Deonar waste-to-energy plant and legacy waste sites. Measures must be taken to prevent fires in refuse-derived fuel stockpiles, conduct regular mock drills and ensure no material is stored within refuse transfer station premises.

The chief engineer and deputy chief engineer have been asked to inspect all project sites within a week and verify compliance. Sharma said potential hazards, including landfill collapses, fires, machinery accidents and excavation-related incidents, must be identified early, monitored continuously and mitigated through strong engineering.

He added that officials and contractors share responsibility to ensure safe execution of solid waste management projects across Mumbai.

UBT neta moves against rebel MPs' merger

Kalpesh Mhamunkar
MUMBAI

Shiv Sena (UBT) parliamentary party leader Arvind Sawant has issued a formal letter to the six rebel Lok Sabha MPs, including Mumbai North East MP Sanjay Dina Patil, questioning the constitutional validity of their claim to have merged with Deputy Chief Minister Eknath Shinde-led Shiv Sena.

Citing Paragraph 4 of the Tenth Schedule of the Constitution, Sawant argued that only the original political party can approve a merger and that legislators cannot independently initiate one. The letter states that party chief Uddhav Thackeray has not authorised any merger, making the MPs' claim legally untenable. It also contends that the MPs were elected on the mandate of Uddhav Thackeray's leadership and the party's official symbol.

The UBT faction has already submitted a caveat before Lok Sabha Speaker Om Birla, seeking a hearing before any decision on the merger. The Speaker has not yet issued a final order.

Reacting sharply, Eknath Shinde dismissed the letter, saying it deserved to be "thrown into the dustbin" and questioned its relevance.

BMC staff vacate Shahu Nagar bldg

FPJ News Service
MUMBAI

In another breakthrough for the Dharavi Redevelopment Project, 160 families of BMC staff have vacated their residential quarters at Shahu Nagar and handed over possession to the civic body. Most of them have shifted to temporary transit accommodation in MHADA buildings at Sector 5 in Dharavi, clearing the way for redevelopment work.

Shahu Nagar has around 1,040 tenements, of which 168 are occupied by BMC employees serving at various departments. With 160 families already relocated, the BMC has handed over these buildings to DRP/NMDPL for redevelopment.

"Demolition of these buildings is expected to begin shortly, while construction of the new renewal housing for Shahu Nagar residents will start after the monsoon at the same place," a government official said. "We strongly appeal to the remaining tenants to vacate their premises at the earliest and cooperate with the redevelopment process. BMC has already issued notices to tenants more than a fortnight back," he added.

Shahu Nagar tenants have been given the option of shifting either to transit accommodation or to the rented premises under the rehabilitation package offered through DRP/SRA-GoM. The transit accommodation is being offered in first-time occupancy, newly-built and well-maintained MHADA buildings in Sector 5 of Dharavi.

Nirav's sister seeks VC testimony

Charul Shah Joshi
MUMBAI

Purvi Mehta, sister of fugitive diamantaire Nirav Modi, has sought permission from a special CBI court to record her statement through video conferencing as she seeks to turn approver in the Punjab National Bank fraud case. Nirav Modi is accused of cheating the bank by fraudulently obtaining letters of undertaking worth ₹23,780 crore.

The Central Bureau of Investigation (CBI) recently filed a charge sheet against Mehta and Nirav Modi's senior executive, Aditya Nanavati. Special CBI prosecutor A Lemozine urged the court to take cognisance of the charge sheet.

Mehta sought deferment, saying she had challenged the proceedings against her

Mehta's lawyers sought deferment, saying she had challenged the proceedings against her before the Bombay High Court and that the matter remained pending.

The CBI submitted that Mehta's statement should be recorded before the court decides her plea to become an approver. While the agency sought her physical presence, the defence requested that she be allowed to appear through video conferencing. The court directed the prosecution to respond to her plea.

Mehta's husband, Maiank Mehta, has already been granted pardon and made an approver in the CBI case. The couple were also named as accused before becoming approvers in the Enforcement Directorate's money-laundering case against Nirav Modi.

The ED alleged that Nirav Modi diverted 1,201.18 crore through Mehta and claimed she was linked to Dubai- and Hong Kong-based companies that received LoU funds. Mehta has denied knowledge of the transactions and maintained that she had no connection with the alleged proceeds of crime.

Class 11: Fresh round tomorrow

Mumbai: The Directorate of Education has announced a revised schedule for the next round of the Centralised Online Class 11 (FYJC) admission on July 16. This will provide fresh applicants with an opportunity to register, make corrections to their application forms. As per the revised schedule, new student registrations, application corrections and submission of Part II of the application form will be accepted from 3pm until 6pm on July 18.

APPENDIX IV-A
Sale Notice for sale of Immovable Property

E-Auction Sale Notice for sale of Immovable Assets under the Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 read with proviso to Rule 8(6) and Rule 9(1) of the Security Interest (Enforcement) Rules, 2002.

Notice is hereby given to the public in general and in particular to the Borrower(s) and Guarantor(s) that the below described Immovable Property mortgaged to **India SME Asset Reconstruction Company Limited [CIN : U67190MH2008PLC181062] ("Secured Creditor")**, the **physical possession** of which has been taken by the Authorised Officer of the Secured Creditor, will be sold on **"as is where is", "as is what is" and "whatever there is"** basis on **31.07.2026** from **05.00 P.M. to 06.00 P.M.**, for recovery of **Rs. 28,30,700/- (Rupees Twenty Eight Lakh Thirty Thousand Seven Hundred only)** pending towards **Loan Account No. HHLPNV00412855**, by way of outstanding principal, arrears (including accrued late charges) and interest till **11.07.2026** with applicable future interest in terms of the Loan Agreement and other related loan document(s) w. e. f. **12.07.2026** along with legal expenses and other charges due to the Secured Creditor from **BHARAT C SHAHA @ BHARAT CHARITRA SHAHA and LALITA DEVI BHARAT SHAHA.**

The Loan Account bearing No. **HHLPNV00412855**, along with all right(s), title(s), interest(s), underlying security(ies), pledge(s) and / or guarantee(s), including the Immovable Property, has been assigned by Sammaan Capital Limited **("SCL")** (formerly known as Indiabulls Housing Finance Ltd.) to and in favour of the Secured Creditor acting as a **Trustee of ISARC - 2025-2026-5 Trust** vide Assignment Agreement dated **26.12.2025**. The Secured Creditor has duly taken over the financial facility from SCL and is thus, vested with all powers and entitled to recover its outstanding dues in terms of the Loan Agreement and other related loan document(s) and / or enforcement of security interest in relation to the Immovable Property.

The Reserve Price for the Immovable Property will be **Rs. 10,85,000/- (Rupees Ten Lakh Eighty Five Thousand only)** and the Earnest Money Deposit **("EMD")** will be **Rs. 1,08,500/- (Rupees One Lakh Eight Thousand Five Hundred only)** i. e. equivalent to 10% of the Reserve Price.

DESCRIPTION OF THE IMMOVABLE PROPERTY

FLAT NO. 104, ADMEASURING CARPET AREA ABOUT 32.18 SQUARE METERS ON THE 1ST FLOOR, IN BUILDING NO. 1, (A), ORCHID WING, IN RIDDHI SIDDHI COMPLEX, CONSTRUCTED ON LAND BEARING CITY SURVEY PROPERTY NO. 3193, SURVEY NO. 36A, HISSA NO. 12A AND CITY SURVEY PROPERTY NO. 3182, SURVEY NO. 36 A, HISSA NO. 8, SITUATED AT VILLAGE TAKAI, TAL. KHALAPUR, DISTRICT RAIGAD - 410201, MAHARASHTRA, WITHIN THE LIMITS OF KHOPOLI MUNICIPAL CORPORATION.

For detailed terms and conditions of the sale, please refer to the link provided on the website of the Secured Creditor i. e. www.isarc.in; Helpline No : 0124-6910910, +91 7065451024; E - mail id : auctionhelpline@sammaancapital.com For bidding, log on to www.auctionfocus.in.

sd/-
AUTHORISED OFFICER
INDIA SME ASSET RECONSTRUCTION COMPANY LIMITED
Trustee of ISARC - 2025-2026-5 Trust

Date : 14.07.2026
Place : RAIGAD

बैंक ऑफ़ बड़ौदा Bank of Baroda

Vapi Ind. Estate SSI Branch, C/M-14, G.I.D.C., P.B. No. 13, Near Char Rasta, Vapi - 396 195, Dist. Bulsar, India
Mo. 96876 80732, **Email :** indvap@bankofbaroda.com

APPENDIX IV [See Rule 8(I)] POSSESSION NOTICE

Whereas, The undersigned being the Authorized Officer of the **Bank of Baroda** under the Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 and in exercise of Powers conferred under Section 13 read with the Security Interest (Enforcement) Rules, 2002, issued demand notices dated **15.04.2026** calling upon the Borrowers / Guarantor / Mortgagor **M/S.United Capz Private Limited, Mr.Jignesh Dahyabhai Patel ,Mr.Rakesh Jayanti Dahanuwala, Mrs.Chanchalben Dahyabhai Patel, Mr.Bhavesh Jayanti Dahanuwala,Mrs.Parbatiben Jayanti Dahanuwala, Mrs.Jagruti Dahyabhai Patel** to repay the amount mentioned in the notice being **Rs. 11,86,12,820.78/- (Rupees Eleven crore Eighty -Six Lakhs Twelve Thousands Eight Hundred Twenty and Seventy Eight Paise only)** as on 15.04.2026 with further interest and expenses within 60 days from the date of notice/date of receipt of the said notice.

The Borrowers / Guarantor / Mortgagor having failed to repay the amount, notice is hereby given to the Borrowers / Guarantor / Mortgagor and the public in general that the undersigned has taken possession of the property described herein below in exercise of powers conferred on him/her under Section 13(4) of the said Act read with Rule 8 of the said Rules on this **14th day of July , 2026.**

The Borrowers / Guarantor / Mortgagor in particular and the public in general is hereby cautioned not to deal with the property and any dealings with the property will be subject to the charge of the **Bank of Baroda** for an amount of being of being **Rs. 11,86,12,820.78/-(Rupees Eleven crore Eighty -Six Lakhs Twelve Thousands Eight Hundred Twenty and Seventy Eight Paise only)** as on 15.04.2026 and interest & expenses thereon until the full payment.

The borrower's attention is invited to provision of sub-section (8) of section 13 of the Act, in respect of time available, to redeem the secured assets.

DESCRIPTION OF IMMOVABLE PROPERTY

1. All the Piece and Parcel Of the immovable property being Dahanuwala Bungalow, Ramwadi, Malyan, Dahanu Road (East), Palghar,Situated at: N. A. land being Survey No. 105, Hissa No. 60, admeasuring about 557.41 square meters in the Village: Malyan, Taluka. Dahanu, District. Palghar (Erstwhile Thane District) in the Registration District and Sub-District of Palghar Suburban with all other rights, title, interest and benefits etc. belonging to 1 | .Mrs. Parvatiben Jayantilal Dahanuwala, 2]. Mr. Bhavesh Jayantilal Dahanuwala, & 3]. Mr. Rakesh Jayantilal Dahanuwala. On East Side : NA Plots of the same survey no.and same Hissa No.; On West Side : NA Plots of the same survey no.and same Hissa No.; On North Side :Property of Smt.Dahanukar & Shri Gustad Jamshedji; On South Side: Property of shri Nanchand Ghevarchand Bafna & Other

2. All the Piece and Parcel Of the immovable property Flat No. 301, admeasuring about 750.00 square feet's (built-up), on the 3rd Floor in the building known as 'Shilpa Terrace-B' in New Shilpa Co. Operative Housing Society Limited, Kastur Park, Shimpoli Road, Borivali (West), Mumbai-400 092,Situated at: Plot No, 51, 52, 53 & 54 at Village: Borivali bearing Corresponding CTS No, 511/65, 511/64 in Village: Eksar 768/44-45, 768/46 in Village : Borivali, Taluka, Borivali in Registration District and Sub-District of Mumbai Suburban with all other rights, title, interest and benefits ete, belonging to Mrs,Chanchalben Dahyabhai Patel

Date : 14.07.2026
Place : Mumbai/Dahanu

Authorised Officer
Bank of Baroda

बैंक ऑफ महाराष्ट्र Bank of Maharashtra
A GOVT. OF INDIA UNDERTAKING
एक परिवार एक बैंक

NAVI MUMBAI ZONAL OFFICE :
Cidco Old Admin Building, P-17 Sector-1 Vashi, Navi Mumbai-400703.
Email: Legal_nvm@mahabank.co.in.
H.O.: Lokmangal,1501,Shivajinagar, Pune-5

POSSESSION NOTICE (For immovable property)

AX64/Legal/2026--27 **Date:13.07.2026**

Whereas, the Authorised Officer of Bank of Maharashtra under Securitisation & Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 & in exercise of powers conferred under Section 13 (12) read with Rule 3 of the Security Interest (Enforcement) Rules,2002 issued a demand notice dated 17.04.2026 under Section 13 (2) of the said Act and called upon you 1. **M/s Sikotar Enterprises (Prop :Mrs. Hasmita Rakesh Parmar) (Borrower for Cash Credit) 2. Mrs. Hasmita Rakesh Parmar(Borrower and Mortgagor for Hsg Loan) 3.Mr. Rakesh Parmar - (Co-Borrower for Hsg Loan)** to repay the amount mentioned in the said notice being **Rs 2,06,69,687/- plus unapplied interest @ RLLR+ BSS+ Spread (1.35%) at present 9.9 % w.e.f. 17.04.2026 towards cash credit facility and Rs 96,39,283/- plus unapplied interest @ RLLR+ -0.80% at present 7.25 % w.e.f. 17.04.2026** towards home loan facility and expenses incurred for recovery against Mortgage of Scheduled property, within 60 days from the date of receipt of the said notice.

The Borrower having failed to repay the amount, notice is hereby given to the Borrower and the public in general that the undersigned has taken **Symbolic possession** of the properties described herein below in exercise of powers conferred on him under sub-section (4) of Section 13 of Act read with Rule 8 of the Security Interest (Enforcement) Rules, 2002 on this **13th day of July of the year 2026.**

The Borrower in particular and the public in general are hereby cautioned not to deal with the properties and any dealings with the properties will be subject to the charge of Bank of Maharashtra for an amount mentioned above.

The borrower's attention is invited to provisions of sub-section (8) of Section 13 of the Act, in respect of time available, to redeem the secured assets.

Description of the Immoveable Property:

A.For Cash Credit-
Hypothecation of Stock & book debts and receivables
CERSAI ID- 200085388826

B. For Housing Loan-
All that piece and parcel of the unit/ flat located at Ulawe, Sector 9, Plot No. 76, bearing Unit/ Flat No.303, 3rd Floor, in the Building known as "Moraj Pride", total admeasuring area 36.807 sq mtr ,carpet area + (6.313 sq.mtr C.B. +4.751 sq.mtr. Balcony + 3.66 sq.mtr F.B. + 8.123 sq.mtr TARRACE + 2.16 sq.mtr , service slab), 61.814 sq.mtr usable area. at Village Ulawe, Navi Mumbai, Taluka- Panvel , Dist- Raigad Maharashtra-410206.

CERSAI ID- 200086615403

Date:13.07.2026
Place: Vashi

Authorised Officer & Chief Manager
Bank of Maharashtra

SBI **STATE BANK OF INDIA**
STRESSED ASSETS MANAGEMENT BRANCH – I,
Address of the Branch: The Arcade, 2nd Floor, World Trade Centre, Cuffe Parade, Colaba, Mumbai-400 005 **E-mail ID of Branch:-** sbi.04107@sbi.co.in
Authorized Officer's Details : Name: Robin Sadwal E-mail: team7.04107@sbi.co.in
Mobile No. : 9833656505 Landline (O) : 022-22177670

E-AUCTION SALE NOTICE

Sale Of Immovable Assets Charged To The Bank Under The Securitisation And Reconstruction Of Financial Assets And Enforcement Of Security Interest Act, 2002. As Well As Notice Under Rule 8(6) & Rule 9(1) Of Security Interest (enforcement) Rules.
The undersigned as Authorized Officer of State Bank of India has taken over possession of the following property u/s 13 (4) of the SARFAESI Act.
Public at large is informed that e-auction (under SARFAESI Act, 2002) of the charged property/ies in the below mentioned cases for realisation of Bank's dues will be held on **"AS IS WHERE IS, AS IS WHAT IS AND WHATEVER THERE IS BASIS".**

Name of Borrower(s)	**Mr. Haresh Gurbux Doulatani & Mrs. Priya Haresh Doulatani** 1. C-1301, Eternity CHSL, Kanakia Spaces LBS Marg, Teen Haath Naka, Thane (West) – 400 604 2. Flat No.1101 & 1102, Tower-2A, Sidhachal CHS Phase-VI, Pokhran Road No.2, Thane (West) – 400 610
Name of Guarantor(s)	**Mr. Vinod Gurbux Doulatani,** C-1301, Eternity CHSL, Kanakia Spaces LBS Marg, Teen Haath Naka, Thane (West) – 400 604
Outstanding Dues for Recovery of which Property/ies is/are Being Sold	**Rs 15,42,07,211/-** (Rupees Fifteen Crores Forty-Two Lacs Seven Thousand Two Hundred Eleven Only) as on 17.11.2023 plus + further interest & costs less subsequent recoveries, if any. **Demand Notice u/s 13(2) of SARFAESI Act issued on 17.11.2023.**
Name of owner / Title Deed Holders	**Mr. Haresh Gurbux Doulatani & Mrs. Priya Gurbux Doulatani**
Description of Property	Duplex Flat/ Pent House bearing No.1501, having area 5170 sq. ft. with an open terrace adm. Area 3700 sq. ft. comprising of carpet area 3655 sq. ft. on the 15th Floor, carpet area 1515 sq. ft. on the 16th Floor, with an attached terrace adm. Area about 1910 sq. ft. and full terrace adm. Area 1790 sq. ft. on the 17th Floor in the building known as "ELEGANCE" of "Elegance CHS Ltd.", situated at Village-Naupada, Near Forest Office, L.B.S. Marg, Teen Hath Naka, Naupada, Thane (West), District Thane-400602 (Immovable Property in the name of in the name of Shri Haresh Gurbux Doulatani & Smt. Priya Haresh Doulatani)
Reserve Price (R. P.)	**Rs. 13,50,00,000/-**
Earnest Money Deposit (EMD)	**Rs. 1,35,00,000/-**
Bid Increment Amount in multiple of	Bid increase amount **Rs. 1,00,000/-.**
Date & Times of Inspection	Inspection on **18.07.2026 from 03:00 PM to 05:00 PM**
Date & Time of E-auction	E-auction on **28.07.2026 from 11:00 AM to 02:00 PM**
For Submission of Request Letter of Participation / KYC Documents / Proof of EMD Etc.	Online submission on E-auction site. **https://baanknet.com**

*To the best of the knowledge, there are pending society dues of approximately **Rs. 25.30 lacs** (till June 2025). However, we suggest the intending bidders to do their own due diligence/ independent inquiry before submitting their bid
E-Auction is being held on **"AS IS WHERE IS", "AS IS WHAT IS BASIS" and "WHATEVER THERE IS BASIS"** and will be conducted "Online". The auction will be conducted through the at the PSB Alliance web portal **(https://baanknet.com).**
For property related queries please contact:
Shri Robin Sadwal, CM & Authorised Officer, Mobile No.: 9833656505
E-Auction Tender Document containing online e-auction bid form, Declaration, General Terms & Conditions of online auction sale are available in websites: **(https://baanknet.com)**
To the best of knowledge and information of the Authorised Officer, there is no encumbrance on the property/ies. However, the intending bidders should make their own independent inquiries regarding the encumbrances, title of property/ies put on auction and claims / rights / dues / affecting the property, prior to submitting their bid.

- It shall be the sole responsibility of the intending bidders to inspect, verify and satisfy themselves about the secured asset encumbrances, title of property put on auction and claims/rights/dues affecting the secured assets, including the statutory dues and specifications before submitting the bid.
- The particulars specified in the e-auction notice published in the newspapers have been stated to the best of the information of the undersigned Authorised Officer; however, undersigned shall not be responsible / liable for any error, misstatement or omission.
- The successful purchaser/bidder shall bear any statutory dues, taxes, fees payable, stamp duty, registration fees, society dues, any unpaid dues towards the secured asset etc. that is required to be paid in order to get the property conveyed/delivered in his/her/its favour as per the applicable law.
- The payment of all statutory/non-statutory dues, taxes, rates, assessments, charges, fees etc. owing to anybody shall be the sole responsibility of the successful bidder only.
- The successful purchaser/bidder shall be solely responsible for any cost / expenses / fees / charges etc. payable to the co-operative society/authority in order to get the property conveyed in his/her favour as per the applicable law.

The e-Auction advertisement does not constitute and will not be deemed to constitute any commitment or any representation of the bank. The property is being sold with all the existing and future encumbrances whether known or unknown to the bank. The Authorised Officer/ Secured Creditor shall not be responsible in any way for any third-party claims / rights / dues. The sale shall be subject to rules / conditions prescribed under the Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002. The other terms and conditions of the e-auction are published in the following websites.
1. https://baanknet.com

Date : 10.07.2026
Place : Mumbai

Sd/-
Authorised Officer, State Bank of India

Form No. 3 [See Regulation-13 (1)(a)]
DEBTS RECOVERY TRIBUNAL MUMBAI (DRT 3)
1st Floor, MTNL Telephone Exchange Building, Sector-30 A, Vashi, Navi Mumbai- 400703
Case No.: OA/131/2025 **Exh. No. 9**
Summons under sub-section (4) of section 19 of the Act, read with sub-rule (2A) of rule 5 of the Debt Recovery Tribunal (Procedure) Rules, 1993.

CANARA BANK
VS
GANESH ZUNJUR

To,
(1) Ganesh Zunjur, D/w/s/o- Shankar, House No. 56, 2" Floor, Flat No. 204, Priyadarshani, Mandai Road, Prabhi Ali, Bhiwandi, Thane -~ 421302 Thane, Maharashtra -421302. **Also At.** Flat 402, 4th Floor, A 2 Wing, Riddhi Siddhi Complex, Near Sant Nirankari Bhawan, Tembhar Pada Road, Village Pemghar, Taluka Bhiwandi, District Thane, Maharashtra -421302.
(2) Savita Ganesh Zunjur, House No. 56, 2 & Quot; & Ldquo; Floor, Flat No. 204, Priyadarshani, Mandai Road, Prabhi Ali, Bhiwandi, Thane, Maharashtra -421302. **Also At.** Flat 402, 4th Floor, A 2 Wing, Riddhi Siddhi Complex, Near Sant Nirankari Bhawan, Tembhar Pada Road, Village Pemghar, Taluka Bhiwandi,Thane, Maharashtra -421302.

SUMMONS

WHEREAS, **OA/131/2025** was listed before Hon'ble Presiding Officer/Registrar on **05.03.2025.**
WHEREAS this Hon'ble Tribunal is pleased to issue summons/ notice on the said Application under section 19(4) of the Act, (OA) filed against you for recovery of debts of **Rs. 39,41,406.40** (application along with copies of documents etc. annexed).
In accordance with sub-section (4) of section 19 of the Act, you, the defendants are directed as under:-
(i) To show cause within thirty days of the service of summons as to why relief prayed for should not be granted;
(ii) To disclose particulars of properties or assets other than properties and assets specified by the applicant under serial number 3A of the original application;
(iii) You are restrained from dealing with or disposing of secured assets or such other assets and properties disclosed under serial number 3A of the original application, pending hearing and disposal of the application for attachment of properties;
(iv) You shall not transfer by way of sale, lease or otherwise, except in the ordinary course of his business any of the assets over which security interest is created and/ or other assets and properties specified or disclosed under serial number 3A of the original application without the prior approval of the Tribunal;
(v) You shall be liable to account for the sale proceeds realised by sale of secured assets or other assets and properties in the ordinary course of business and deposit such sale proceeds in the account maintained with the bank or financial institutions holding security interest over such assets.
You are also directed to file the written statement with a copy thereof furnished to the applicant and to appear before **Registrar** on **11.08.2026 at 10.30 A.M** failing which the application shall be heard and decided in your absence.
Given under my hand and the seal of this Tribunal on this date : **19.12.2025.**

Note :Strike out whichever is not applicable.
Signature of the Officer Authorised to issue summons.
Seal
Sd/-
Sanjai Jaiswal, Registrar, DRT -III, Mumbai

FORM B
PUBLIC ANNOUNCEMENT
(Regulation 12 of the Insolvency and Bankruptcy Board of India (Liquidation Process) Regulations, 2016)
FOR THE ATTENTION OF THE STAKEHOLDERS OF RAO EDUSOLUTIONS PVT. LTD.

	PARTICULARS	DETAILS
1.	Name of Corporate Debtor	Rao Edusolutions Pvt. Ltd.
2.	Date of incorporation of corporate debtor	2 Sep, 2013
3.	Authority under which corporate debtor is incorporated / registered	RoC-Mumbai
4.	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U80301MH2013PTC247740
5.	Address of the registered office and principal office (if any) of corporate debtor	A-113, First Floor, Boomerang, Chandivali Farm Road, Andheri East Mumbai – 400072, Maharashtra
6.	Date of closure of Insolvency Resolution Process	09.07.2026
7.	Liquidation commencement date of corporate debtor	09.07.2026 (Order received on 13.07.2026)
8.	Name and registration number of the insolvency professional acting as liquidator	Bharati Manoj Daga IBBI/IPA-001/IP-P-01963/2020-2021/13070
9.	Address and e-mail of the liquidator, as registered with the Board	94b, Palash Tower, Veera Desai Road, Andheri West, Mumbai 400053, Near Country Club, Mumbai Suburban, Maharashtra, 400053 Email: bharteedaga1008@gmail.com
10.	Address and e-mail to be used for correspondence with the liquidator	94b, Palash Tower, Veera Desai Road, Andheri West, Mumbai 400053, Near Country Club, Mumbai Suburban, Maharashtra, 400053 Process Email: cirp.raoedusolutions@gmail.com
11.	Last date for submission of claims	27.07.2026

Notice is hereby given that the National Company Law Tribunal (Mumbai Bench) has ordered the commencement of liquidation of the Rao Edusolutions Pvt Ltd. on 09.07.2026 (order received on 13.07.2026).
The stakeholders of Rao Edusolutions Pvt Ltd. are hereby called upon to submit their claims with proof on or before 27.07.2026 (14 days from Liquidation commencement date), to the liquidator at the address mentioned against item No.10.
The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with the proof in person, by post or by electronic means
Submission of false or misleading proof of claims shall attract penalties.
[In case a stakeholder does not submit its claims during the liquidation process, the claims submitted by such a stakeholder during the corporate insolvency resolution process under the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016, shall be deemed to be submitted under section 38 liquidation process.]

Sd/-
Name and signature of liquidator: Bharati Manoj Daga
Reg. No: IBBI/IPA-001/IP-P-01963/2020-2021/13070
AFA No: AA1/13070/02/311226/108746. Valid till 31.12.2026
Date and Place: 15.07.2026, Mumbai

Public Notice

NOTICE is hereby given to the public at large that my client, M/S. ELLORA ASIAN INFRAPROJECTS LLP, having its office at Office-1, Ground Floor, Ellora Fiesta, Plot No. 8, Sector-11, Opp. Juinagar Railway Station, Sanpada, Navi Mumbai – 400705, is negotiating for and intends to purchase, acquire and take conveyance from SHRI BRIJBHUSHAN SHIVSHANKAR GUPTA (hereinafter referred to as "the Vendor"), of the piece and parcel of agricultural land admeasuring 302 Sq. Mtrs. (equivalent to 0-03-02 H.R.), being a portion carved out of the larger parcel of land bearing Survey No. 52/4/3, total area admeasuring 1900 Sq. Mtrs. (0-19-00 H.R.), assessed at Rs. 2.85 Paisa, lying, being and situated at Revenue Village Rohinjan, Taluka Panvel, District Raigad, within the local limits of the Panvel Municipal Corporation and within the jurisdiction of the office of the Sub-Registrar of Assurances, Panvel, District Raigad (hereinafter referred to as "the Said Property").

Any person(s), body(ies), firm(s), company(ies), Bank(s), Financial Institution(s) or other entity(ies) claiming or having any right, title, interest, claim, demand, charge, mortgage, lien, lease, tenancy, license, easement, share, benefit of allotment, agreement for sale, attachment, decree/order of any Court/Authority, or any other right or encumbrance whatsoever, of whatsoever nature, in, upon or in respect of the Said Property or any part thereof, by way of sale, gift, exchange, inheritance, succession, trust, possession, adverse possession or otherwise howsoever, are hereby required to make the same known in writing, together with copies of the documents in support thereof, to the undersigned at the address mentioned below, within SEVEN (07) DAYS from the date of publication of this Notice.

Please note that if no such claim, objection or demand is received by the undersigned within the said period of fifteen days, it shall be presumed that there is no claim, objection or encumbrance outstanding in respect of the Said Property, and my client shall proceed to complete the purchase and take conveyance of the Said Property from the Vendor free from all encumbrances, and any claim received thereafter or not so intimated shall be deemed to have been waived and shall not be binding upon my client, the Intending Purchaser.

Dated this 15th day of July, 2026

Sd/-
MEENA RAJESH SHARMA
Advocate, Bombay High Court & Notary (Govt. of India)

एफआयआयची ₹२,६०४ कोटी, डीआयआयची ₹२,०२० कोटींची खरेदी; तरीही बाजार घसरला

मुंबई, दि. १४ (प्रतिनिधी) : भारतीय शेअर बाजारात मंगळवारी परदेशी आणि देशांतर्गत संस्थात्मक गुंतवणूकदारांनी मोठ्या प्रमाणात खरेदी केली. परदेशी संस्थात्मक गुंतवणूकदारांनी (एफआयआय/एफपीआय) ₹२,६०३.७२ कोटी, तर देशांतर्गत संस्थात्मक गुंतवणूकदारांनी (डीआयआय) ₹२,०१९.६८ कोटी किमतीच्या समभागांची निव्वळ खरेदी केली. जुलै महिन्यातील आतापर्यंतच्या आठ व्यवहार सत्रांपैकी पाच सत्रांमध्ये एफआयआय निव्वळ खरेदीदार राहिल्याने परदेशी गुंतवणूकदारांचा भारतीय बाजारावरील विश्वास पुन्हा वाढताना दिसत आहे.

शेअर बाजाराकडून उपलब्ध झालेल्या प्राथमिक आकडेवारीनुसार, एफआयआयने दिवसभरात ₹१५,३१८.०७ कोटींचे समभाग खरेदी केले, तर ₹१२,७१४.३५ कोटींची विक्री केली. त्यामुळे त्यांची निव्वळ गुंतवणूक ₹२,६०३.७२ कोटी राहिली. दुसरीकडे, डीआयआयने ₹१७,१७१.७५ कोटींची खरेदी आणि ₹१५,१५२.०७ कोटींची विक्री करत ₹२,०१९.६८ कोटींची निव्वळ गुंतवणूक केली.

विशेष म्हणजे, जून महिन्यात एफआयआयने भारतीय शेअर बाजारातून जवळपास ₹४९,००० कोटी काढून घेतले होते. मात्र, जुलै महिन्यात परिस्थितीत सकारात्मक बदल झाला असून १४ जुलैपर्यंत सुमारे ₹४,५७३ कोटींची निव्वळ गुंतवणूक परदेशी गुंतवणूकदारांनी भारतीय समभागांमध्ये केली आहे. यामुळे परदेशी निधीचा ओघ पुन्हा वाढू लागल्याचे चित्र दिसत आहे.

संस्थात्मक गुंतवणूकदारांकडून खरेदी सुरू असतानाही शेअर बाजारावर नफावसुलीचा दबाव कायम राहिला. ब्रेंट क्रूड तेलाच्या किमती प्रति बॅरल ८५ डॉलरच्या वर गेल्याने आणि जागतिक भू-राजकीय तणावामुळे गुंतवणूकदार सावध राहिले. दिवसअखेरीस सेन्सेक्स ५१४.३३ अंकांनी (०.६६%) घसरून ७७,०५४.२३ वर बंद झाला, तर निफ्टी ५० निर्देशांक १६०.७५ अंकांनी (०.६६%) घसरून २४,०५२.४५ वर स्थिरावला.

क्षेत्रनिहाय कामगिरीत निफ्टी फार्मा, हेल्थकेअर आणि मेटल निर्देशांकांमध्ये खरेदी दिसून आली. तर रिअल्टी, सार्वजनिक क्षेत्रातील बँका (पीएसयू बँक) आणि वाहन क्षेत्रातील समभागांमध्ये नफावसुली झाली. व्यापक बाजारातही दबाव कायम राहिला. निफ्टी मिडकॅप १०० निर्देशांक ०.४४ टक्क्यांनी, तर निफ्टी स्मॉलकॅप १०० निर्देशांक १.०१ टक्क्यांनी घसरला.

बाजारe विश्लेषकांच्या मते, संस्थात्मक गुंतवणूकदारांची सातत्यपूर्ण खरेदी ही भारतीय बाजारासाठी सकारात्मक बाब असली, तरी कच्च्या तेलाच्या वाढत्या किमती, जागतिक आर्थिक घडामोडी आणि भू-राजकीय तणावामुळे अल्पकालीन काळात बाजारात चढ-उतार कायम राहू शकतात. त्यामुळे गुंतवणूकदारांनी दीर्घकालीन दृष्टीकोन ठेवून आणि तज्ज्ञांचा सल्ला घेऊन गुंतवणुकीचे निर्णय घ्यावेत, असे मत व्यक्त करण्यात येत आहे.

बेलराईज इंडस्ट्रीजची ₹१,२०० कोटींच्या क्यूआयपीची घोषणा

मुंबई, दि. १४ (प्रतिनिधी) : पुणेस्थित वाहन सुटे भाग उत्पादक बेलराईज इंडस्ट्रीजने पात्र संस्थात्मक गुंतवणूकदारांसाठी (क्यूआयपी) ₹१,२०० कोटींचा निधी उभारण्याची प्रक्रिया सुरू केली आहे. गरज भासल्यास या इश्यूचा आकार वाढविण्याचाही पर्याय कंपनीकडे असणार आहे. कंपनीने या क्यूआयपीसाठी प्रति समभाग ₹२३०.७९ असा फ्लोअर प्राइस निश्चित केला आहे.

शेअर बाजाराला दिलेल्या माहितीनुसार, कंपनीच्या संचालक मंडळाच्या क्यूआयपी समितीने १४ जुलै रोजी इश्यू सुरू करण्यास मंजुरी दिली. यापूर्वी २ जुलै २०२६ रोजी झालेल्या भागधारकांच्या बैठकीत कंपनीला क्यूआयपीद्वारे ₹२,००० कोटींपर्यंत निधी उभारण्यास मंजुरी देण्यात आली होती. मे महिन्यात झालेल्या संचालक मंडळाच्या बैठकीतही या निधी उभारणीच्या प्रस्तावाला हिरवा कंदील मिळाला होता. मे २०२५ मध्ये शेअर बाजारात सूचीबद्ध झालेल्या बेलराईज इंडस्ट्रीजच्या समभागाने गेल्या एका वर्षात गुंतवणूकदारांना मोठा परतावा दिला आहे. सूचीबद्धतेनंतर कंपनीच्या समभागात सुमारे ९७.७७ टक्क्यांची वाढ झाली असून, कंपनीच्या वाढीच्या योजनांमुळे गुंतवणूकदारांचा विश्वास कायम असल्याचे दिसून येते. बेलराईज इंडस्ट्रीज दोनचाकी, तीनचाकी, प्रवासी आणि व्यावसायिक चारचाकी वाहनांसाठी सुटे भाग तयार करते. कंपनीचे भारतातील ७ राज्यांमध्ये १५ हून अधिक उत्पादन प्रकल्प असून, १५ हजारांहून अधिक कर्मचारी कार्यरत आहेत.

जाहीर नोटीस

सर्वसामान्य जनतेला याद्वारे नोटीस देण्यात येते की, माझे अशील (१) श्री. सुरेश लीलाधर मोदी यांच्यासह (२) श्री. महेंद्र लीलाधर मोदी, (३) श्री. सतीश लीलाधर मोदी आणि (४) श्रीमती छाया एम. मोदी, हे दत्तानी अपार्टमेंट नं. १*, एल.टी. रोड, बोरीवली (पश्चिम), मुंबई-९२ येथे स्थित असलेल्या जुन्या इमारतीतील ४ थ्या मजल्यावरील फ्लॅट क्र. ए/४२ चे मूळ मालक आहेत. ज्या इमारतीत सदर फ्लॅट स्थित आहे, ती इमारत पुनर्विकासासाठी गेली आणि दि दत्तानी अपार्टमेंट नं. १ सीएचएस लि., एल.टी. रोड, बोरीवली (पश्चिम), मुंबई - ४०० ०९२ यांच्या रश्मी सेलेस्टिया* या नव्याने बांधण्यात आलेल्या इमारतीतील ५ व्या मजल्यावरील फ्लॅट क्र. ५०३ आणि ६ व्या मजल्यावरील फ्लॅट क्र. ६०३ हे नवीन फ्लॅट्स माझ्या अशिलांनी दिनांक २४ नोव्हेंबर २०२३ रोजीच्या दोन नोंदणीकृत कायमस्वरूपी पर्यायी जागा करारांद्वारे (दस्तऐवज क्र. **बीआरएल ७-१८२५५-२०२३** आणि **बीआरएल ७-१८२५७-२०२३**) संपादित केले आहेत.

माझ्या अशिलांनी दिनांक ७ जून १९८६ रोजीच्या विक्री करारानुसार खरेदी केल्याप्रमाणे, आधीच्या फ्लॅट क्र. ए/४२ चे मूळ हक्क माझ्या अशिलांकडे होते.

माझ्या अशिलांकडून आधीच्या फ्लॅट क्र. ए/४२ च्या मालकी हक्काच्या आधीच्या साखळीची मूळ कागदपत्रे, तसेच त्यांच्या सर्व छायांकित प्रती गहाळ झाल्या/हरवल्या आहेत, ज्यांचा तपशील खालीलप्रमाणे आहे:

१. श्री. जमनादास विरजी जसानी आणि श्री. नथालाल पुरुषोत्तमदास कछालिया यांच्यात निष्पादित झालेला दिनांक ५ ऑगस्ट १९८१ रोजीचा विक्री करार आणि दिनांक २५ ऑक्टोबर १९८२ रोजीचे दुरुस्तीपत्र.

२. आधीच्या फ्लॅट क्र. ए/४२ चे सुरुवातीचे बांधकाम आणि विक्री यासंबंधी मूळ विकासक/बिल्डरद्वारे जारी केलेले कोणतेही पूर्व करार किंवा वाटप पत्रे.

या मूळ कागदपत्रांच्या गहाळ झाल्याप्रकरणी बोरीवली पोलीस ठाण्यात हरवल्याची नोंद क्र. ९४८१६-२०२६, दिनांक १४/०७/२०२६ अन्वये पोलिसांत तक्रार/हरवल्याचा अहवाल दाखल करण्यात आला आहे.

माझे अशील नव्याने वाटप करण्यात आलेल्या जागेतील त्यांचे हक्क, मालकी हक्क आणि हितसंबंध विकण्याचा/हस्तांतरित करण्याचा विचार करत आहेत. सदर नवीन जागेच्या किंवा जुन्या फ्लॅटच्या संदर्भात विक्री, गहाणवट, प्रभार, धारणाधिकार, भाडेपट्टा, वारसा हक्क किंवा इतर कोणत्याही प्रकारे कोणत्याही व्यक्तीचा, बँकेचा, वित्तीय संस्थेचा किंवा कॉर्पोरेट संस्थेचा कोणताही दावा, हक्क, मालकी हक्क, हितसंबंध किंवा आक्षेप असल्यास, त्यांनी या नोटीसच्या प्रकाशनाच्या तारखेपासून **१४ (चौदा) दिवसांच्या आत** खाली सही करणारे **वकील श्री. एन.आर. पांडे यांना भांडारकर कॉम्प्लेक्स, कोर्ट लेन, बोरीवली (पश्चिम), मुंबई-४०००९२** येथे सहाय्यक पुराव्यांसह लेखी स्वरूपात कळवावे.

जर विहित मुदतीत कोणताही दावा किंवा आक्षेप प्राप्त झाला नाही, तर असा कोणताही दावा अस्तित्वात नाही असे मानले जाईल आणि आम्ही नवीन जागेची निर्विवाद आणि विक्रीयोग्य मालकी हक्कासह विक्री/हस्तांतरणाची पुढील कार्यवाही करू.

सही/-
ठिकाणः मुंबई — **वकील, श्री. के.आर. पांडे**
दिनांकः १५/०७/२०२६ — वकील, उच्च न्यायालय, मुंबई

PUBLIC NOTICE

Take notice that My Clients, **1)MR. MUNISH FIROZ LAKHANI 2)MRS. KARISHMA FIROZE SURANI** have instructed me to invite objection in respect of **in respect of Transmission** of **SHOP NO.4 ON THE GROUND FLOOR OF BUILDING NO.5/SHUP KARNA KNOWN AS 5-SHUP KARNA CO-OPERATIVE HOUSING SOCIETY LTD. situated at SIDDHARTH NAGAR, MIRA ROAD(EAST), THANE-401107 from 1)MRS. GULZAR FEROZ LAKHANI 2)MR. FEROZ TAZUDDIN LAKHANI to MR. MUNISH FIROZ LAKHANI**

&

Transmission of **SHOP NO.5 ON THE GROUND FLOOR OF BUILDING NO.5/SHUP KARNA KNOWN AS 5-SHUP KARNA CO-OPERATIVE HOUSING SOCIETY LTD. situated at SIDDHARTH NAGAR, MIRA ROAD(EAST), THANE-401107 from 1)MR. FEROZ TAZUDDIN LAKHANI 2)MRS. GULZAR FEROZ LAKHANI to MR. MUNISH FIROZ LAKHANI**

&

Transmission of **SHOP NO.6 ON THE GROUND FLOOR OF BUILDING NO.5/SHUP KARNA KNOWN AS 5-SHUP KARNA CO-OPERATIVE HOUSING SOCIETY LTD. situated at SIDDHARTH NAGAR, MIRA ROAD (EAST), THANE-401107 (*collectively here referred to as the shops)* from 1)MRS. GULZAR FEROZ LAKHANI 2)MR. FEROZ TAZUDDIN LAKHANI to MR. MUNISH FIROZ LAKHANI**

In Short. **LATE 1)MRS. GULZAR FEROZ LAKHANI 2)MR. FEROZ TAZUDDIN LAKHANI were originally joint members of 5-Shup Karna Co-Operative Housing Society Ltd. situated at Siddharth Nagar, Mira Road (East), Thane-401107, who died on 04-07-2026 & 10-04-2022 respectively** and left behind only **Two Legal Heirs** including **1)MR. MUNISH FIROZ LAKHANI(Son) 2)MRS. KARISHMA FIROZE SURANI(Daughter)** hence; **MR. MUNISH FIROZ LAKHANI(Son)** has applied to **5-Shup Karna Co-Operative Housing Society Ltd. situated at Siddharth Nagar, Mira Road (East), Thane-401107 for the transfer of the said shops in his sole name and the Other Legal Heir including MRS. KARISHMA FIROZE SURANI** has consented for the same.

Any person or persons having any objection for grant of membership or having any claim, right, title or interest or any part thereof either by way of inheritances, heirship or mortgage, lease, leave and license, sale or lien, charge, trust, easement, license, tenancy, injunction, possession, exchange, attachment of the Income Tax Authorities or otherwise howsoever are requested to make the same known in writing within **14 Days** along with the supporting documents to the undersigned at **B-706, Asmita Regency-1, Naya Nagar, Mira Road(East), Thane-401107** within **Fourteen Days (14)** from the date of publication hereof, failing which all such claims and /or objections, if any will be considered as waived and abandoned.

ADV. RAMSHA KHATIB
(B.L.S L.L.B)
9821715184
Date:15/07/2026
Place: Mira Road

विविड इलेक्ट्रोमेकच्या महसुलात ३६ टक्के वाढ

मुंबई, दि. १४ (प्रतिनिधी) : इलेक्ट्रिकल पॅनेल उत्पादन आणि वीज वितरण क्षेत्रातील विविड इलेक्ट्रोमेक लिमिटेडने आर्थिक वर्ष २०२६-२७ च्या पहिल्या तिमाहीत (Q1 FY27) उल्लेखनीय आर्थिक कामगिरी नोंदवली आहे. कंपनीच्या महसुलात वार्षिक ३६ टक्क्यांची वाढ झाली असून, मजबूत ऑर्डर पाइपलाइन आणि विविध क्षेत्रांतील वाढत्या मागणीमुळे आगामी काळातील व्यवसायाबाबत कंपनीने सकारात्मक संकेत दिले आहेत. कंपनीने दिलेल्या माहितीनुसार, Q1 FY27 मध्ये महसूल ३२.६८ कोटी रुपयांवर पोहोचला असून, मागील आर्थिक वर्षातील याच कालावधीत तो २४.०५ कोटी रुपये होता.

फॉर्म बी
जाहीर सूचना

(भारतीय नादारी आणि दिवाळखोरी मंडळ (लिक्विडेशन प्रक्रिया) विनियम, २०१६ चे विनियम १२)

राव एज्युसोल्यूशन्स प्रायव्हेट लिमिटेडच्या भागधारकांच्या (स्टेकहोल्डर्स) माहितीसाठी

अ. क्र.	तपशील	माहिती
१.	कॉर्पोरेट कर्जदाराचे नाव	**राव एज्युसोल्यूशन्स प्रायव्हेट लिमिटेड**
२.	कॉर्पोरेट कर्जदाराच्या स्थापनेची तारीख	२ सप्टेंबर, २०१३
३.	कॉर्पोरेट कर्जदाराची स्थापना/नोंदणी ज्या प्राधिकरणांतर्गत झाली आहे त्याचे नाव	आरओसी -मुंबई (कंपनी निबंधक-मुंबई)
४.	कॉर्पोरेट कर्जदाराचा कॉर्पोरेट ओळख क्रमांक (सीआयएन) / मर्यादित दायित्व ओळख क्रमांक (एलएलपीआयएन)	U80301MH2013PTC247740
५.	कॉर्पोरेट कर्जदाराच्या नोंदणीकृत कार्यालयाचा आणि मुख्य कार्यालयाचा (असल्यास) पत्ता	ए-११३, पहिला मजला, बुमरँग, चांदिवली फार्म रोड, अंधेरी पूर्व, मुंबई - ४०००७२, महाराष्ट्र
६.	नादारी निराकरण प्रक्रिया बंद होण्याची तारीख	०९.०७.२०२६
७.	कॉर्पोरेट कर्जदाराच्या लिक्विडेशन प्रक्रियेला सुरुवात होण्याची तारीख	०९.०७.२०२६ (आदेश १३.०७.२०२६ रोजी प्राप्त झाला)
८.	लिक्विडेटर म्हणून काम पाहणाऱ्या इन्सॉल्व्हन्सी प्रोफेशनलचे नाव आणि नोंदणी क्रमांक	भारती मनोज डागा IBBI/IPA-001/IP-P-01963/2020-2021/13070
९.	मंडळाकडे नोंदणीकृत असलेला लिक्विडेटरचा पत्ता आणि ई-मेल	९४बी, पलाश टॉवर, वीरा देसाई रोड, अंधेरी पश्चिम, मुंबई ४०००५३, कंट्री क्लब जवळ, मुंबई उपनगर, महाराष्ट्र, ४०००५३ ईमेलः bharteedaga1008@gmail.com
१०.	लिक्विडेटरशी पत्रव्यवहार करण्यासाठी वापरावयाचा पत्ता आणि ई-मेल	९४बी, पलाश टॉवर, वीरा देसाई रोड, अंधेरी पश्चिम, मुंबई ४०००५३, कंट्री क्लब जवळ, मुंबई उपनगर, महाराष्ट्र, ४०००५३ प्रक्रिया ईमेलः cirp.raoedusolutions@gmail.com
११.	दावे सादर करण्याची अंतिम तारीख	२७.०७.२०२६

याद्वारे अशी सूचना देण्यात येते की, राष्ट्रीय कंपनी कायदा न्यायाधिकरणाने (मुंबई खंडपीठ) राव एज्युसोल्यूशन्स प्रायव्हेट लिमिटेडच्या लिक्विडेशनची प्रक्रिया ०९.०७.२०२६ रोजी सुरू करण्याचे आदेश दिले आहेत (आदेश १३.०७.२०२६ रोजी प्राप्त झाला आहे).

राव एज्युसोल्यूशन्स प्रायव्हेट लिमिटेडच्या सर्व भागधारकांना याद्वारे आवाहन करण्यात येते की, त्यांनी त्यांचे दावे पुराव्यासह २७.०७.२०२६ रोजी किंवा त्यापूर्वी (लिक्विडेशन सुरू झाल्याच्या तारखेपासून १४ दिवस), अ. क्र. १० मध्ये नमूद केलेल्या पत्त्यावर लिक्विडेटरकडे सादर करावेत.

वित्तीय धनकोंनी त्यांचे दावे पुराव्यासह केवळ इलेक्ट्रॉनिक माध्यमांद्वारेच सादर करावेत. इतर सर्व धनको त्यांचे दावे पुराव्यासह प्रत्यक्षरित्या, पोस्टाद्वारे किंवा इलेक्ट्रॉनिक माध्यमांद्वारे सादर करू शकतात.

दाव्यांचे खोटे किंवा दिशाभूल करणारे पुरावे सादर केल्यास दंड आकारला जाईल.

[जर एखाद्या भागधारकाने लिक्विडेशन प्रक्रियेदरम्यान आपले दावे सादर केले नाहीत, तर अशा भागधारकाने भारतीय नादारी आणि दिवाळखोरी मंडळ (कॉर्पोरेट व्यक्तींसाठी नादारी निराकरण प्रक्रिया) विनियम, २०१६ अंतर्गत कॉर्पोरेट नादारी निराकरण प्रक्रियेदरम्यान सादर केलेले दावे, कलम ३८ च्या लिक्विडेशन प्रक्रियेअंतर्गत सादर केलेले मानले जातील.]

सही/-
लिक्विडेटरचे नाव आणि स्वाक्षरीः भारती मनोज डागा
नोंदणी क्र.: IBBI/IPA-001/IP-P-01963/2020-2021/13070
एएफए क्र.: AA1/13070/02/311226/108746. (वैधता ३१.१२.२०२६ पर्यंत)
दिनांक आणि ठिकाणः १५.०७.२०२६, मुंबई

ANNOUNCEMENT TO THE SHAREHOLDERS OF

TMT (INDIA) LIMITED

("TIL"/ "TARGET COMPANY"/ "TC")
(Corporate Identification No. L99999TG1976PLC002002)
Registered Office: 1st Floor, Punnaiah Plaza, Road No.2, Banjara Hills, Hyderabad, Telangana-500 034;
Phone No.: +91-7093294949; Email id: cstmtindia@gmail.com; Website: www.tmtindia.in

This Advertisement is being issued by Navigant Corporate Advisors Limited, on behalf of Yoga Builders Private Limited (Acquirer-1), Scaffold Properties Private Limited (Acquirer-2) and M/s. MDK Properties and Estates Private Limited (formerly known as MK Profinlease Private Limited) (Acquirer-3) (Acquirer-1, Acquirer-2 and Acquirer-3 hereinafter collectively referred to as the "Acquirers") for the acquisition up to 12,97,988 Equity Shares of Rs. 10/- each representing 26.00% of the total equity and voting share capital of the Target Company. The Offer Opening Public Announcement pursuant to Detailed Public Statement ("DPS") and the Public Announcement ("PA") made by the Acquirers have appeared in Financial Express - English Daily (all editions); Jansatta - Hindi Daily (all editions); Pratahkal - Marathi Daily (Mumbai edition); Mana Telangana – Hyderabad Daily (Telugu edition) on 07th July, 2026.

1. Acquirers have completed the dispatch of the Physical Letter of Offer on 30th June, 2026 to such shareholders whose email addresses were not registered with Target Company pursuant to regulation 18(2) of the Securities and Exchange Board of India (Substantial Acquisition of Shares and Takeovers) Regulations, 2011, as amended ("SEBI (SAST) Regulations")
2. It is reiterated that copy of the LOF is also available on the website of Securities and Exchange Board of India (SEBI), www.sebi.gov.in and also on the website of Manager to the Offer, www.navigantcorp.com.
3. Shareholders who have not received the Letter of Offer can tender the shares in accordance with procedure described in clause 8.15 on 36 of Letter of Offer, which is reproduced as below:

Procedure for Tendering the Shares in case of Non-Receipt of the Letter of Offer:

Persons who have acquired equity shares but whose names do not appear in the register of members of the Target Company on the Identified date, or those who have not received the Letter of offer, may also participate in this Offer. A shareholder may participate in the Offer by approaching their broker and tender Equity shares in the Open Offer as per the procedure mentioned in this Letter of Offer or in the Form of Acceptance-cum-Acknowledgement. The Letter of Offer along with Form of Acceptance cum-Acknowledgement will be dispatched to all the eligible shareholders of the Target Company as on the Identified date. In case of non-receipt of the Letter of Offer, such eligible shareholders of the Target Company may download the same from the SEBI website (www.sebi.gov.in) or BSE website (www.bseindia.com) or Merchant Banker website (www.navigantcorp.com) or obtain a copy of the same from the Registrar to the Offer on providing suitable documentary evidence of holding of the Equity shares of the Target Company. Alternatively in case of non-receipt of the Letter of Offer, shareholders holding shares may participate in the Offer by providing their application in plain paper in writing signed by all shareholder, stating name, address, number of shares held, client Id number, DP name, DP ID number, number of shares tendered and other relevant documents such as physical share certificates and Form SH-4 in case of shares being held in physical form. Such Shareholders have to ensure that their order is entered in the electronic platform to be made available by the BSE before the closure of the Offer.

Capitalized terms used in this announcement, but not defined, shall have the same meaning assigned to them in the PA, DPS and LOF.

ISSUED BY MANAGER TO THE OFFER FOR AND ON BEHALF OF THE ACQUIRERS

Navigant
NAVIGANT CORPORATE ADVISORS LIMITED
804, Meadows, Sahar Plaza Complex, J B Nagar, Andheri Kurla Road, Andheri East, Mumbai - 400059.
Tel No. +91 22 4120 4837 / 4973 5078
Email id: navigant@navigantcorp.com **Website:** www.navigantcorp.com
SEBI Registration No: INM000012243 **Contact person:** Mr. Sarthak Vijlani

Place: Mumbai
Date: July 14, 2026

Sunjeet Comm.

Post-Offer Advertisement under Regulation 18(12) in terms of the Securities and Exchange Board of India (Substantial Acquisition of Shares and Takeovers) Regulations, 2011, as Amended ("Sebi (Sast) Regulations")

ACCORD SYNERGY LIMITED

Registered Office: 302, Shine Plaza, Near Natubhai Circle, Race Course, Vadodara-390007
Tel. No. +91-0265-2356800 | **E-mail:** info@accordsynergy.com
Website: http://www.accordsynergy.com/ | **CIN:** L45200GJ2014PLC079847

Open Offer for Acquisition of 9,72,500 Equity Shares from Shareholders of Accord Synergy Limited (Target Company) by Dr. Farukbhai Gulambhai Patel ('Acquirer') along with Mr. Muinulhaque Iqbalhusen Kadva ('Person Acting in concert').

This Post Offer Advertisement is being issued by **Rarever Financial Advisors Private Limited** ('Manager to the Offer') on behalf of Dr. Farukbhai Gulambhai Patel in connection with the Open Offer made by the Acquirer along with PAC to acquire **9,72,500 (Nine Lakhs Seventy Two Thousand Five Hundred Only)** Equity Shares having a Face Value of ₹ 10/- each ("Equity Shares") of The **Accord Synergy Limited** ("Target Company") **at a price of ₹ 42.35/- (Rupees Forty Two and Thirty Five Paisa Only)**, representing 25.12%* of the Emerging Equity Share Capital of the Target Company ("Offer") from the equity shareholders of the target company, in compliance with Regulation 18(12) of the SEBI (SAST) Regulations (the "Post Offer Advertisement").

** As per SEBI (SAST) Regulations, 2011, the Open Offer under Regulation 3(1) and Regulation 4 read with Regulation 7(1) shall be for at least 26% of the Emerging Voting Equity Share Capital of a target company, as of 10th working day from the closure of the tendering period. However, the public shareholding of the Target Company will be 25.21% of Emerging Voting Equity Share Capital %, and therefore, the Offer Shares represent 25.21% of the Emerging Voting Equity Share Capital of the Target Company.*

The Detailed Public Statement dated May 13, 2026, which was published in the following newspapers in accordance with the provisions of Regulation 14(3) of the SEBI (SAST) Regulations, 2011:

Newspaper & Language	Editions
Financial Express (English)	All Editions
Jansatta (Hindi)	All Editions
Gujarati Pravah (Gujarati)	Vadodara Edition
Pratahkaal (Marathi)	Mumbai Edition

1.	Name of the Target Company	**ACCORD SYNERGY LIMITED**
2.	Name of the Acquirer and PAC	Dr. Farukbhai Gulambhai Patel (Acquirer) along with Mr. Muinulhaque Iqbalhusen Kadva ('Person Acting in concert')
3.	Name of the Manager to the Offer	Rarever Financial Advisors Private Limited
4.	Name of the Registrar to the Offer	MUFG Intime India Private Limited
5.	**Offer details** a.) Date of opening of the Offer b.) Date of closing of the Offer	 Wednesday, June 24, 2026 Wednesday, July 08, 2026
6.	Date of completion of payment of consideration and communication of Rejection/Acceptance	Not Applicable as there was no bid / tendering received.

7. **Details of Acquisition:**

Sr.	Particulars	Proposed In The Letter Of Offer		Actuals	
7.1	**Offer Price (in Rs.)**	₹ 42.35/-		₹ 42.35/-	
7.2.	**The aggregate number of Shares tendered**	9,72,500		-	
7.3.	**The aggregate number of Shares accepted**	9,72,500		-	
7.4.	**Size of the offer (the number of Equity Shares multiplied by the Offer Price per Equity Share)**	₹4,11,85,375/-		-	
7.5.	**Shareholding of the Acquirers before Public Announcement** • **Number** • **% of Equity Share Capital**	 NIL 0%		 NIL 0%	
7.6.	**Shares agreed to be acquired by way of a Share Purchase Agreement ('SPA')** • **Number** • **% of Equity Share Capital**	 13,88,800 35.87%		 13,88,800 35.87%	
	Shares agreed to be acquired by way of a preferential allotment • **Number** • **% of Equity Share Capital**	 4,00,000 10.33%		 4,00,000 10.33%	
7.7.	**Shares acquired by way of Open Offer** • **Number** • **% of Equity Share Capital**	 9,72,500 25.12%*		 - -	
7.8.	**Shares acquired after Detailed Public Statement ('DPS')** • **Number of Shares Acquired** • **Price of the Shares Acquired** • **% of the shares acquired**	 NIL Not Applicable Not Applicable		 NIL Not Applicable Not Applicable	
7.9	**Detail**	**Pre Offer**		**Post Offer**	
		No. of Shares	**% of Equity Share Capital**	**No. of shares**	**% of Equity Share Capital**
	Pre & Post offer Shareholding of the Acquirer along with PAC	Nil	Nil	17,88,800	46.20
7.10.	**Detail**	**Pre Offer**		**Pre Offer**	
		No. of Shares	**% of Equity Share Capital**	**No. of shares**	**% of Equity Share Capital**
	Pre & Post offer Shareholding of the Public	9,72,500	28.01	9,72,500#	25.12#

***Note:** a) The difference, if any, in the percentage is due to rounding-off*
b) Pre-Shareholding Pattern is based on March 31, 2026.

* *As per SEBI (SAST) Regulations, 2011, the Open Offer under Regulation 3(1) and Regulation 4 read with Regulation 7(1) shall be for at least 26% of the Emerging Voting Equity Share Capital of a target company, as of 10th working day from the closure of the tendering period. However, the public shareholding of the Target Company will be 25.21% of Emerging Voting Equity Share Capital %, and therefore, the Offer Shares represent 25.21% of the Emerging Voting Equity Share Capital of the Target Company.*

\# *The reduction in public shareholding is due to issuance of 400000 Equity shares to acquirer on preferential basis.*

8. The Acquirer accepts full responsibility for the information contained in this Post Offer Advertisement and also for the obligations under SEBI (SAST) Regulations, 2011.
9. A copy of this Post Offer Advertisement will be available on the websites of SEBI, National Stock Exchange of India Limited (NSE) and the registered office of the Target Company.

Issued by the Manager to the Offer on behalf of the Acquirer

MANAGER TO THE OFFER	REGISTRAR TO THE OFFER
RarEver FINANCIAL ADVISORS **Rarever Financial Advisors Private Limited** **Registered Office:** 807, Iconic Shyamal, Shyamal Cross Road, 132 Ring Road, Satellite, Manekbag, Ahmedabad, Gujarat, 380015 **Contact Person:** Mr. Jiten Patel/ Mr. Prasann Bhatt **Tel No.:** +91 9998123745 **Email:** mb1@rarever.in **Investor grievance email:** ig@rarever.in **Website:** www.rarever.in **SEBI Reg. No.:** INM000013217	MUFG **MUFG Intime India Private Limited** *(Formerly Link Intime India Private Limited)* **Address:** C-101, Embassy 247, L.B.S. Marg, Vikhroli (West), Mumbai - 400 083, Maharashtra, India **Tel:** +91 810 811 4949 **Fax:** +91 22 4918 6060 **Email:** accordsynergy.offer@in.mpms.mufg.com **Website:** www.in.mpms.mufg.com **Contact Person:** Ms. Pradnya Karanjekar **SEBI Registration No.:** INR000004058

Date: July 15, 2026
Place: Surat

For and on behalf of the Acquirer and PAC,
Dr. Farukbhai Gulambhai Patel

बैंक ऑफ़ बड़ौदा
Bank of Baroda

वर्ली नाका शाखा,
तुळशी विहार, डॉ. ॲनी बेझंट रोड, वर्ली नाका, मुंबई ४०००२८,
दूरध्वनीः ०२२-२४९१२६७६/२४९३२७३३,
ई-मेलः dbworl@bankofbaroda.com

ताबा सूचना (केवळ स्थावर मालमत्तेसाठी) नियम ८(१)

ज्याअर्थी, अधोस्वाक्षरीकार हे सिक्युरिटायझेशन अँड रिकन्स्ट्रक्शन ऑफ फायनान्शियल असेट्स अँड एन्फोर्समेंट ऑफ सिक्युरिटी इंटरेस्ट ॲक्ट, २००२ (२००२ चा ५४) अन्वये बँक ऑफ बडोदाचे प्राधिकृत अधिकारी असून, सिक्युरिटी इंटरेस्ट (एन्फोर्समेंट) रूल्स, २००२ च्या नियम ३ सह वाचलेल्या कलम १३(१२) अन्वये प्रदत्त अधिकारांचा वापर करून दिनांक ०७-०३-२०२५ रोजी कर्जदार/तारणदार/जामीनदार **श्री. नारायण सिंग व श्रीमती रंगीला नारायण सिंग** यांना सदर सूचना मिळाल्याच्या तारखेपासून ६० दिवसांच्या आत **दिनांक ०७-०३-२०२५** नुसार **रु. १५,२१,५२९.००** (**रुपये पंधरा लाख एकवीस हजार पाचशे एकोणतीस फक्त**) तसेच दिनांक २९-११-२०२४ पासून करारातील दराने पुढील व्याज व खर्च, शुल्क व व्ययांसह सूचनेत नमूद रक्कम परत करण्याची मागणी सूचना जारी केली होती.

कर्जदार/तारणदार/जामीनदार यांनी रक्कम परत करण्यात कसूर केल्याने, कर्जदार व सर्वसाधारण जनतेस याद्वारे सूचित करण्यात येते की, अधोस्वाक्षरीकाराने सदर कायद्याच्या कलम १३(४) व सदर नियम, २००२ च्या नियम ८ अन्वये प्रदत्त अधिकारांचा वापर करून **वर्ष २०२६ च्या जुलै महिन्याच्या १० व्या दिवशी** खाली वर्णन केलेल्या मालमत्तेचा प्रत्यक्ष ताबा घेतला आहे.

वरील नमूद कर्जदार/तारणदार/जामीनदार यांना विशेषतः व सर्वसाधारण जनतेस याद्वारे सावध करण्यात येते की, सदर मालमत्तेशी कोणताही व्यवहार करू नये आणि मालमत्तेशी केलेला कोणताही व्यवहार हा दिनांक ०७-०३-२०२५ नुसार **रु. १५,२१,५२९.०० (रुपये पंधरा लाख एकवीस हजार पाचशे एकोणतीस फक्त)** व त्यावरील पुढील व्याजासाठी बँक ऑफ बडोदा, वर्ली नाका शाखेच्या शुल्काधीन राहील.

कर्जदाराचे लक्ष सुरक्षित मालमत्तेचे मोचन करण्यासाठी उपलब्ध वेळाबाबत कायद्याच्या कलम (१३) च्या उपकलम (८) च्या तरतुदींकडे वेधण्यात येते.

स्थावर मालमत्तेचे वर्णन

निवासी सदनिका क्र. ७०५, ७वा मजला, क्षेत्रमाप २९.५५ चौ.मी. कार्पेट क्षेत्र, 'एच' विंग, 'ए' टाईप बिल्डिंग, "सहकार रेसिडेन्सी" म्हणून ओळखल्या जाणाऱ्या बिल्डिंग/कॉम्प्लेक्समध्ये, जुना सर्व्हे क्र. ३१४, हिस्सा क्र. १, नवीन सर्व्हे क्र. ३४६, हिस्सा क्र. १ व जुना सर्व्हे क्र. ३१५, नवीन सर्व्हे क्र. ३४७ असलेल्या जमिनीवर, गाव जुचंद्रा येथे स्थित असलेले, तालुका वसई, नायगाव (पूर्व), जिल्हा पालघर, वसई विरार शहर महानगरपालिका हद्दीत, **श्री. नारायण सिंग व श्रीमती रंगीला नारायण सिंग यांच्या नावे असलेल्या मालमत्तेचे न्यायसंगत तारण. सीमा खालीलप्रमाणे:** पूर्वेस- बांधकाम सुरू असलेली इमारत, **पश्चिमेस-** मोकळी जागा, उत्तरेस- जी विंग, दक्षिणेस- आय विंग